

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

©:A: No. C.P No.7/2000 199

DATE	OF	DECISION	3.3.2000

O.P. Sharma	Petitioner	
Mr.P.N. Jati	Advocate for the Petitioner (s)	
Versus		
Mr.B.B.Kapoor & Ors.	Respondent	
XX	Advocate for the Respondent (s)	

CORAM:

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The Hon'ble Mr. S.K. Agarwal, Member (Judl)

The Hon'ble Mr. N.P. Navani, Member (Adm)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

(N. P. Mawani)

Member (A).

(S.K.Agarwal)
Member (J).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.7/2000 Date of order: 3/3/2000

O.P.Sharma, S/c Shri Rampratap Sharma, R/c 257/12, Visyadhar Nagar, Sector No.2, working as Mailman in the O/c Railway Mail Service, Jaipur.

...Petitioner.

Vs.

- 1. Shri B.B.Kapoor, Chief Postmaster General, Rajasthan Circle, Jaipur.
- Mrs.G.Madhumita Dass, Sr.Superintendent Railway Mail Service, JP Dn., Jaipur.
- 3. Shri M.C.Mahaver, Incharge, Head Record Office, R.S.Branch, Jaipur.

... Respondents.

Mr.P.N.Jati - Counsel for the petitioner.
CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member
Hon'ble Mr.N.P.Nawani, Administrative Member.
PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

This is an application under Sec.17 of the Administrative Tribunals Act, 1985, arising cut of an order passed in O.A No.320/99 dated 4.8.99.

2. This Tribunal vide order dated 4.8.99 in O.A No.320/99 issued directions as below:

"In the circumstances, we direct the respondents to assign work to the applicant as a casual labour as and when the same is available on account of any leave vacancy of any Group-D employee. The respondents shall consider grant of benefits to the applicant in terms of D.O.P letter No.66-9/91-SPB-I dated 30.11.92 at Annx.A6 subject to its applicability to him."

- 3. It is stated by the petitioner that the opposite parties have wilfully and deliberately disobeyed the orders of the Tribunal passed in O.A No.320/99 dated 4.8.99 by not complying with the orders of this Tribunal. In view of the facts stated in this contempt petition the applicant has prayed to initiate contempt proceedings against the opposite parties.
- 4. Heard the learned counsel for the petitioner and perused the order dated 4.8.99 passed by this Tribunal in O.A No.320/99 and the averments made by the petitioner in the Contempt Petition.

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- 5. Disobedience of Court/Tribunal's croer constitute contempt only when it is wilful or deliberate. It is the duty of the applicant to prove that the action of the alleged contemners to disobey the order of this Tribunal was intentional and deliberate. If this is not proved, then it can be said that applicant failed to establish the contempt against the alleged contemners.
- 6. In the instant case on perusal of the averments made in the Contempt Petition, petitioner failed to establish the fact of wilful or deliberate disobedience on the part of the opposite parties.
- 7. Therefore, we are of the opinion that prima face there is no basis to initiate contempt proceedings against the opposite parties and looking to the facts and circumstances of this case, we are not inclined to summon the opposite parties to initiate contempt proceedings against them.
- 8. We, therefore, dismiss this Contempt Petition as we do not find any basis to initiate contempt proceedings against the opposite parties.

(N.P.Nawani)

Member (A).

(S.K.Agarwal)

Member(J).